

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3872
TO BE ANSWERED ON 6TH APRIL, 2022**

Non-academic engagement of teachers under NEP, 2020

3872 SHRI BIKASH RANJAN BHATTACHARYYA:

Will the Minister of *Education* be pleased to state:

- (a) whether National Education Policy (NEP), 2020 mentions that teachers shall no longer be engaged in any work that is not directly related to teaching, mentioning in particular, administrative and Mid-Day Meal related work;
- (b) the number of new administrative posts created under Samagra Shiksha Abhiyan (SSA) or any other CSS to ensure that teachers can concentrate on teaching and are no longer involved in non-academic engagement;
- (c) the details thereof; and
- (d) whether there is a plan to undertake steps to ensure that teachers are not engaged in non-academic work?

**A N S W E R
MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

- (a) Para 5.12 of NEP 2020 states “To prevent the large amounts of time spent currently by teachers on non-teaching activities, teachers will not be engaged any longer in work that is not directly related to teaching; in particular, teachers will not be involved in strenuous administrative tasks and more than a rationalized minimum time for mid-day meal related work, so that they may fully concentrate on their teaching-learning duties”.
- (b)& (c) The recruitment, service conditions and deployment of teachers are primarily in the domain of the State/UT Government. However, the Central Government through the flagship scheme of Samagra Shiksha, provides financial assistance to the State Governments and UTs to maintain appropriate Pupil-Teacher Ratio as per the prescribed norms for various levels of schooling.
- (d) Section 27 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 states that no teacher shall be deployed for any non-educational purposes other than the decennial population census, disaster relief duties or duties relating to elections to the local authority or the State Legislatures or Parliament, as the case may be. The Ministry of Education has also issued guidelines to all States and UTs that emphasize that teachers should not be deployed for non-educational duties other than those which are in accordance with the RTE Act. Further, Education is in the Concurrent List of the Constitution; therefore, a majority of the schools are under the administrative control of respective States and Union Territories (UT).
